



ITEM NO.42

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8383/2024

[Arising out of impugned final judgment and order dated 13-03-2024 in CRLA No. 1469/1984 passed by the High Court of Judicature at Allahabad]

SHRILAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 107133/2024 - EXEMPTION FROM FILING O.T.)

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. R.s Yadav, Adv.
Mr. Sharad Chauhan, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

For Respondent(s) : Mr. A.K.Misra, Adv.Gen./Sr. Adv. (NP)
Mr. Arup Banerjee, AOR
Mr. Priyanshu Raj., Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Prakash Sharma, Adv.
Mr. Kumar Rupak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard learned counsel for the parties and
perused the material placed on record.

Considering the facts and circumstances of the case, we are inclined to suspend the sentence of the appellant.

Accordingly, during the pendency of this appeal, the appellant is directed to be released on bail on such terms and conditions as may be imposed by the Trial Court in connection with Sessions Trial No.124 of 1980 arising from FIR No.60 of 1980 dated 09.06.1980 registered at Police Station Chirgaon, Jhansi, Uttar Pradesh.

Registry to summon the original records and share the soft copy of the same with the learned counsel for the parties.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER